

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 267/2009

Sub: Petition under Section 79 of the Electricity Act, 2003.

Date of hearing : 20.4.2010

Coram : Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Shri Renuka Sugars Ltd. Belgaum

Respondent : Chief Engineer (Electricity), State Load Despatch
Centre, Karnataka Power Transmission
Corporation Ltd., Bangalore.

Parties present : Shri Nishanth Patil, Advocate for petitioner
Miss Swapnaseshadi, Advocate for KPTCL

Through this petition, the petitioner has challenged the communication dated 3.11.2009 issued by the respondent as illegal and contrary to the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008, as amended from time to time and sought directions to the SLDC to consider the open access applications strictly in accordance with law .

2. Learned counsel for the respondent requested for one week time to file its affidavit explaining as to how the non-compliance of the conditions imposed by the respondent amount to violation of the integrated operations of the grid. Similarly, learned counsel for the petitioner also sought two week time to file its rejoinder on it. Request was allowed.

3. Accordingly, the respondent may file affidavit by 27.4.2010, with an advance copy to the petitioner. The petitioner may file its rejoinder latest by 12.5.2010.

4. The application shall be notified on 18.5.2010.

Sd/-
(T.Rout)
Joint Chief (Law)